

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 275/TT/2014

- Subject : Truing up of transmission tariff for 2009-14 and transmission tariff for 2014-19 for tariff period for combined elements of Asset-I: 315 MVA ICT-IV along with associated bays at Moga Sub-station, Asset-II: ICT-II along with associated bays and 2 nos. PSEB line bays at Moga Sub-station under Augmentation of transformation capacity at Amritsar and Moga Sub-station in Northern Region.
- Date of Hearing : 21.12.2015
- Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Rajasthan Rajya Vidyut Nigam Ltd. and 16 others
- Parties present : Shri Anshul Garg, PGCIL
Shri S.S.Raju, PGCIL
Shri S.K.Niranjan, PGCIL
Shri M.M.Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL
Shri S.K Aggrawal, Advocate, Rajasthan Discom
Shri G.L Sharma, Advocate, Rajasthan Discom
Smt Neelam, Advocate, Rajasthan Discom

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of tariff of 2009-14 and determination of transmission tariff for 2014-19 tariff period for combined elements of Asset-I: 315 MVA ICT-IV along with associated bays at Moga Sub-station, Asset-II: ICT-II along with associated bays and 2 nos. PSEB line bays at Moga Sub-station under Augmentation of transformation capacity at Amritsar and Moga Sub-station in Northern Region with COD of Asset-I was 1.7.2007 and for Asset II is 1.3.2008. Notional COD of the transmission assets is 1.3.2008.



- b) The transmission charges for combined elements of Asset-I: 315 MVA ICT-IV along with associated bays at Moga Sub-station, Asset-II: ICT-II along with associated bays and 2 nos. PSEB line bays at Moga Sub-station under Augmentation of transformation capacity at Amritsar and Moga Sub-station in Northern Region were approved by the Commission vide order dated 1.3.2011 in Petition No.162/2010.
- c) The additional capital expenditure of ₹152.2 lakh for 2009-10 and ₹298.72 lakh for 2010-11 is claimed against approved additional capital of ₹109.97 lakh for 2009-10 and ₹339.80 lakh in 2010-11 in Petition No. 162/2010. No additional capital expenditure claimed for 2014-19 tariff period.

2. The learned counsel of the Respondent Nos. 2, 3 & 4 requested one week time to file their reply to the petition.

3. The Commission directed respondents to file their reply by 31.12.2015 and petitioner to file rejoinder, if any, by 5.1.2016. The Commission further directed the petitioner to submit replies to the queries sought vide letter dated 18.12.2015 on affidavit with copy to respondents by 31.12.2015 with a copy to the respondents.

4. The Commission observed that in case the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(M.M Chaudhari)
Assistant Chief(Fin)

